



2026:AHC:23755

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1555 of 2026

Netrapal Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Janardhan Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Janardhan Yadav, learned counsel for the petitioner and Sri Jitendra Prasad, learned Additional Chief Standing Counsel, who appears for State-respondents.
2. The counsel for the rival parties have made a joint statement that they do not propose to file any further affidavits thus with the consent of the parties, writ petition is being decided at the fresh stage.
3. The case of the writ petitioner is that he was earlier enrolled as a Soldier in Indian Army on 31.10.1982 and he was discharged on 01.11.1999 and thereafter he was appointed on the post of Constable on 25.06.2005 in U.P. Police and superannuated on 31.01.2025. According to the writ petitioner, his salary was re-fixed on 30.04.2015, however, by virtue of the order dated 24.09.2024 passed by the Senior Superintendent of Police, Mathura on the basis of the committee so constituted, re-fixation has been done on the premise that certain benefits were accorded to the writ petitioner which ought not to have been accorded.
4. Questioning the same, the writ petitioner has been filed the present writ petition.
5. Learned counsel for the writ petitioner has submitted that the order impugned has been passed in violation of principles of natural justice without putting to notice the writ petitioner.
6. Learned Standing Counsel on the other hand submits that it is not apparent from the order in question that the writ petitioner has been put to notice.

7. I have heard learned counsel for the parties and gone through the records carefully.

8. Apparently, the writ petitioner alleges that he has not been put to notice before passing of the order dated 24.09.2024 whereby earlier fixation dated 30.04.2015 was held not to be in accordance with law.

9. Be that as it may be, since it is the allegation of the writ petitioner that it has not been heard, accordingly, the writ petition is being **disposed off** in the following manner:

(a) The writ petitioner shall prefer a comprehensive representation along with the self-attested copy of the writ petition before the Senior Superintendent of Police, Mathura, respondent no. 5, who shall issue a notice to the show cause notice to the writ petitioner by 27.02.2026 and thereafter the writ petitioner shall give a reply within a period of 15 days and proceed to decide the claim of the petitioner to pass a speaking order strictly in accordance with law within a period of two months thereafter.

(b). The order dated 24.09.2024 shall abide by the further orders to be passed post direction of this Court.

10. With the aforesaid observation, the writ petition is **disposed off**.

February 4, 2026

Ashu

(Vikas Budhwar,J.)